

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1207 of 2008

(Arising out of order-in-original no. 15/MS/15/2008/Thane-I dated 29th August 2008 passed by the Commissioner of Central Excise, Thane-I.)

M/s Venus International

.....Appellant

**D-1,2,3, Sainath Industrial Complex,
Methpada, Khoni Village,
Bhiwandi, Thane**

VERSUS

Commissioner of Central Excise, Thane-I

.....Respondent

**4th Floor, Navprabhat Chambers,
Ranade Road, Dadar (West),
Mumbai – 400 028**

WITH

Excise Appeal No. 1208 of 2008

(Arising out of order-in-original no. 15/MS/15/2008/Thane-I dated 29th August 2008 passed by the Commissioner of Central Excise, Thane-I.)51

Prakash Joukani

.....Appellant

**C/o M/s Venus International,
D-1,2,3, Sainath Industrial Complex,
Methpada, Khoni Village,
Bhiwandi, Thane**

VERSUS

Commissioner of Central Excise, Thane-I

.....Respondent

**4th Floor, Navprabhat Chambers,
Ranade Road, Dadar (West),
Mumbai – 400 028**

APPERANCE:

Shri Mayur Shroff, Advocate for the Appellant

Ms. Manisha Goel, Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85499-85500/2020

Date of Hearing: 03.03.2020

Date of Decision: 03.03.2020

PER: CORAM

Learned Counsel submits that the appellants had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeals are dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)